

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 08.10.2018

Appeal No. 345 of 2018

Arihant Services Ltd.,
S-275, Greater Kailash, Part-II,
New Delhi- 110 048

...Appellant

Versus

Bombay Stock Exchange Limited
Phiroze Jeejeebhoy Towers,
Dalal Street,
Mumbai- 400 001

...Respondent

Mr. Amrut Joshi, Advocate with Ms. Rukshin Ghiara, and Mr. Raj Dani,
Advocates i/b DM Legal Ventures for the Appellant.

Mr. Manish Chhangani, Advocate i/b Khaitan & Co. for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per: Dr. C.K.G. Nair (Oral)

1. This appeal has been filed to challenge the order passed by the Bombay Stock Exchange Limited ("BSE" for short) dated June 20, 2018, by which the representation of the appellant-company was disposed of.

2. After hearing the matter for some time, counsel for the appellant Shri. Amrut Joshi, on instruction, submits that the appellant is ready and willing to go by the process laid down at Annexure-A of the Securities and Exchange Board of India Circular dated October 10, 2016 and

specifically stated at para II, internal pages 3 & 4, of the impugned order dated June 20, 2018.

3. Accordingly, appellant is directed to make a fresh representation to BSE after complying with all the requirements. If the appellant makes such a representation then BSE shall take a final decision and communicate the same to the appellant at the earliest, preferably within a period of two months from receiving the required documents/ final representation from the appellant.

4. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Dr. C.K.G. Nair
Member

08.10.2018
Prepared & Compared By: PK